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**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-219**  
C.A No.766/CIII/ND/2020  
in  
IB-889(ND)/2019

**IN THE MATTER OF:**

M/s. Sonal Anand

....APPLICANT

**Vs.**

M/s. International Trenhing Pvt. Ltd.

....RESPONDENT

**SECTION**

**U/s 9 IBC code 2016**

**Order delivered on 5.02.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**  
**SMT SAROJ RAJWARE,**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/COC

: Mr. Sonal Anand (in person), Mr. Kanishk Khetan, Mr. Mohd. Nazim Khanm (FCS), Mr. Mohtashim Kibriya, Mr. Afaque Rayeen, Advocates

For the Respondent

:

For the Intervener

:

**ORDER**

**CA-766 of 2020 and 1003 of 2020 filed in IB-889 of 2019.**

Both these Applications are taken together for the purpose of hearing on the grounds that across the Bar, the Resolution Professional has disclosed some facts which virtually made us to understanding that the HDFC which is holding majority of the voting right is not acting with bona fide about completion of the CIR process and certain suggestions; which were placed before the HDFC have not been accepted and no reason is given for not accepting the suggestions. This fact has been stated across the Bar, to which strong objection have been taken by the counsel for the HDFC.

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However, it will be in the interest of justice to direct the Resolution professional to file supplementary affidavit in **CA-1003 of 2020** by providing advance copy to the counsel for the HDFC for further hearing of the CS. At this stage, the counsel for the Operational Creditor who has initially initiated the CIR process caused appearance and sought leave to become party in **CA-1003 of 2020** and to file appropriate application for impleadment. The permission is granted to the counsel for the Operational Creditor for filing appropriate application a copy of which shall be provided to the Resolution Professional and the counsel for HDFC Bank. The proposed filing shall be done within 10 days. The counsel for the HDFC is at liberty to file response to the Supplementary affidavit and the application as mentioned hereinabove.

List on 20.02.2020.

-sel-

(SAROJ RAJWARE)  
MEMBER (TECHNICAL)

-sel-

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

MAMTA

CA 766 / CII / ND / 2020  
in  
TR-889 (ND) / 2019